

E FIR No.282/20
PS. YDM

17.08.2020

Present: Sh. Pramod Kumar, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of cash i.e. Rs.33820/- on superdari.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present matter is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the case property i.e. cash of Rs. 33820/- is not required by the police.

Since the application pertains to the superdari of cash, let notice be issued to the accused through IO to give his NOC in this regard.

IO is directed to file a further report stating from whose possession the cash was recovered and also file a copy of seizure memo and personal search memo alongwith the reply on NDOH.

Put up for above-said purpose on 19.08.2020.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/17.08.2020

FIR No.122/20
PS. Laxmi Nagar

17.08.2020

Present: Sh. Atul Jain, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of articles on superdari.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present matter is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the said articles are not required by the police.

However, the report is silent upon the aspect whether TIP of the case property was held or not. Hence, IO is directed to file a complete report mentioning the said aspect on 18.08.2020.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/17.08.2020

E. FIR No.14647/20
PS. Laxmi Nagar

17.08.2020

Present: Sh. Dilip Kumar Suryavanshi, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of vehicle bearing No. DL-3CAK-6219 on superdari.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present matter is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused. As per the reply, the vehicle bearing no. DL-3CAK-6219 is lying in the malkhana of PS Palam village and not in the malkhana of PS Laxmi Nagar.

Hence, this Court has no territorial jurisdiction to pass superdari orders in this application.

In view of the abovesaid reasons, the present application is dismissed accordingly.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/17.08.2020